

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2591  
TO BE ANSWERED ON 07.08.2024**

**HOUSE KEEPING ASSISTANTS IN SOUTHERN RAILWAY**

**2591. SHRI S VENKATESAN:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether 202 House keeping assistants who were engaged on contract basis through RRC in Southern Railway have been suspended from work;**
- (b) whether Railways is planning to engage House keeping assistants through GEM portal without resorting to re-engaging of these 202 HKAs from work;**
- (c) whether it is equivalent to violation of Supreme court order that one contract employee cannot be replaced by another contract employee and if so, the details thereof; and**
- (d) whether the Government will retain these 202 suspended house keeping assistants on contract basis?**

**ANSWER**

**MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND  
ELECTRONICS & INFORMATION TECHNOLOGY**

**(SHRI ASHWINI VAISHNAW)**

**(a) to (d): A Statement is laid on the Table of the House.**

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 2591 BY SHRI S VENKATESAN TO BE ANSWERED IN LOK SABHA ON 07.08.2024 REGARDING HOUSE KEEPING ASSISTANTS IN SOUTHERN RAILWAY**

**(a) to (d) Zonal Railways are authorized in some specific cases of exigency to make stop gap arrangement by engaging manpower preferably retired employees and if that is not feasible then through open market, for short duration till the vacancies are filled up as per laid down procedure. Accordingly, House Keeping Assistants as per requirement were engaged by Southern Railway for short duration contract for a limited period. Their services were terminated after expiry of contract period.**

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